

certain administrative reasons, the reason being that the new import policy is to be announced on the 1st April, it was thought proper to discuss the Commerce Ministry's demands following that and I was asked to immediately get ready with my demands to be considered here. That is the reason why the report could not be given in time. I am indeed sorry that it was not possible to submit it earlier. But, Sir, I am not trying to.....

**SHRI K. LAKKAPPA (Thumkur):** What is this ? You owe an apology.

**SHRI GEORGE FERNANDES:** I do not think Mr. Lakkappa's criticism is warranted. I said that something is wrong with the system.

**SHRI K. LAKKAPPA:** Let him change the system.

**SHRI GEORGE FERNANDES:** I have inherited your system. Please give me some time to change it. Give me some time to change it. You never applied your mind to this question, that we are submitting the report for 1978 before the year is out. You never applied your mind to it. Please give me some time. Just because you can yell, you cannot have it the way you like. Over the years you have been submitting the report before the year is over. You have perpetuated this. I have now discovered this and I will set it right. Mr. Speaker, Sir, we would need your assistance in this.

**SHRI JYOTIRMOY BOSU:** Very good. It is the usual bureaucratic trickery. We know it.

**MR. SPEAKER:** Mr. Fernandes, please lay your paper on the Table.

**SHRI GEORGE FERNANDES:** I have already laid it.

**MR. SPEAKER:** Shri Chand Ram.

**ANNUAL ACCOUNTS OF CALCUTTA PORT TRUST FOR 1976-77 WITH AUDIT REPORT**

**THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM):** I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Calcutta Port Trust for the year 1976-77 and the Audit Report thereon, under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

[Placed in Library See No. LT-1935/78]

12.23 hrs.

**CALLING ATTENTION TO  
MATTER OF URGENT PUBLIC  
IMPORTANCE**

**REPORTED DETECTION OF A TIME BOMB  
ON 25TH MARCH 1978 AT THE RESIDENCE  
OF THE INDIAN HIGH COMMISSIONER AT  
CANBERRA**

**SHRI K. LAKKAPPA (Tumkur):** I call the attention of the Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

The reported detection of a time bomb on 25th March 1978, at the residence of the Indian High Commissioner at Canberra and the continuing threat to security of life of the personnel of Indian Mission in Australia.

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE):** Mr. Speaker, Sir, the High Commissioner of India in Canberra has reported to the Ministry of the recent incidence when a time-bomb was discovered in the grounds of the High Commissioner's residence on the 25th March 1978. Around 1130 hours on that day the Australian Police who were on security duty at the residence of the High Commissioner, discovered a time-device connected to a powerful bomb consisting of five gelignite sticks. The bomb was wrapped in a satchel and was concealed under a hedge along the rear fence of the High Commissioner's residence and was set to explode at 1445 hours on the same day. The device was found about 25 metres from the living quarters of the High Commissioner and about 20 metres from the housekeeper's rooms. The local Bomb Disposal Squad was immediately called in to defuse the explosive device. The High Commissioner, his family and two members of his staff were in the house at the time of the incident.

The local police believe that the bomb was placed the previous night. The initial investigations by the local police suggest a similarity in the type of explosive and packing between the device now discovered at the residence of the High Commissioner and the earlier one used at the Sydney Hilton Hotel at the time of the Regional Commonwealth Prime Ministers' Conference in February 1978. Further investigations are being carried on by the local authorities. So far the identity of the persons responsible for the incident has not been established.

Immediately following the incident, the local Police Guard was reinforced and the patrolling in the area was also intensified. The local authorities have provided adequate arrangements for the protection of the High Commissioner, the other members of the Staff of the High Commission and the High Commission premises in Canberra. The arrangements in Sydney where we have our Consulate-General besides other Government of India offices, are also according to requirements.

**SHRI K. LAKKAPPA:** This incident is not an isolated incident. I do not know. The External Affairs Ministry always comes out with the plea that action will be taken on such serious terrorist activities abroad on our foreign missions. Eight months ago, in the Commonwealth Prime Ministers' conference there was such an incident and the Prime Ministers including our beloved Prime Minister had a providential escape.

This is the twelfth time. These terrorist activities have been operated upon in the foreign missions even including London. There have been threatening letters by Anand Margis and its allied organisations and it was banned by the previous Government.

Time and again we have brought to the notice of this House and it was discussed on various occasions—even the questions were tabled and the External Affairs Minister, I do not know on what particular point of time, whether it is fictitious or inauspicious that he took over charge as Foreign Minister, it is most unfortunate that certain things are taking place.

He had answered on the occasion of Starred Question No. 62 that letters of threat have been received by eleven missions in all, according to me it is twelve. Incidence of attack have taken place only in Canberra, London and Air India Melbourne. The Missions concerned have taken up with the respective host governments for providing adequate security to the personnel and property. This is dated 17th November.

Again there was one Iqbal Singh who was stabbed by the Australian, identified as associated with Anand Margi.

Again about local foreign offices as well as the security agencies, he has given the additional information to the main question. I could not get authenticated English version. I will read what he had stated.

‘कल कुआलालम्पुर में एयर इंडिया के कार्यालय में एक घटना हुई है, मैं उसका भी उल्लेख कर देना चाहता हूँ। एयर इंडिया का दफ्तर 14 मंजिली इमारत में है। वहाँ शौचालय में टाइम बम पाया गया।’

Even in Kuala Lumpur Air India Office time bomb was found. The terrorist activities are continuously in operation for the last one year, even inside, even outside.

**MR. SPEAKER :** Let us come to the question.

**SHRI K. LAKKAPPA:** I want to make a brief statement. We have to see the facts.

Again that even the Minister was not clear on an occasion. One member put a question—There was threat of attack on about 12 foreign missions abroad. Has any arrest been made so far in this connection? The Minister has just now said—they have been taking precautionary measures and they are in contact with the foreign countries. No action has been taken.

**MR. SPEAKER:** How can our Government take action in a foreign country?

**SHRI K. LAKKAPPA:** Our Government may talk to the international bodies, international agencies—what the pull our Government has got outside? I am asking this. But this Government has nothing except the coined word—congenial non-alignment. I can only say that the Anand Murti Charan Singh is here and the Anand Margi the External Affairs Minister and to co-ordinate it is this Advani's Radio and Information. These are the three factors fully operating in the country for the last one year. These are the people who know where the Anand Margis are functioning and under whose organisation they are infiltrating and how this R.S.S. and Anand Margis have got link together. I am bringing it to your notice because he himself had stated (*interruptions*)

**SHRI KANWAR LAL GUPTA (Delli Saddar):** You kindly allow me to rise on a point of order.

While inviting your attention on his motion he is accusing. He is accusing Mr. Advani, Mr. Atal Bihari Vajpayee and Chaudhri Charan Singh. May I request you kindly to ask him not to men-

[Shri Kanwar Lal Gupta]

tion all these names which are not relevant? You will agree with me that if you allow such things there will be a *hullaqulla* and it will be very difficult to control it. He should not repeat it. He is levelling baseless charges against Mr. Advani, Mr. Vajpayee and others, unnecessarily. He should be relevant.

SHRI K. LAKKAPPA: Can I ask one simple question?

MR. SPEAKER : You cannot put a question to him. You are unnecessarily travelling outside the scope of the question. It is totally outside. Please confine yourself to the question. Please come to the question. You have taken a lot of time over it.

SHRI K. LAKKAPPA: Sir, I would like to draw your attention to the Call Attention discussion on the same subject. These are about the terrorist activities. The Home Minister has answered this in this House and the External Affairs Minister, Mr. Vajpayee has answered this in the Rajya Sabha. Just I would like to quote even that also. Here it is stated:

Shri Charan Singh: Threatening letters were being received from the Anand Marg and its allied organisations abroad demanding the release of its Founder-Head Shri P. R. Sarkar alias Anandmurti.

I don't know who is this Anandmurti.

MR. SPEAKER: This is a Calling Attention. You have taken more than eight minutes.

SHRI K. LAKKAPPA: This is the crude practice practised here and sold abroad, Sir. I would like to quote one thing.

MR. SPEAKER: You can't go on like this. This is not a speech. I have to stop you.

SHRI K. LAKKAPPA: No, Sir.

MR. SPEAKER: You cannot go on like this.

SHRI K. LAKKAPPA: Here it is stated and this news item is from Bangkok dated 26th March:

Two Australian and Americans who are members of the Ananda Marg, arrested here in February, will be prosecuted for illegal possession of weapons, police announced yesterday.

Timothy Hilton Jones, 25, a Philosophy Teacher, and Caroline Lee Spark, 25, School Teacher, both of Australia, and Sarah Child, 24, a Psychologist from United States, were arrested on February 15, after police allegedly recovered 1.25 kg. of explosives in their hotel room.

MR. SPEAKER: I cannot allow this. Please come to the question.

SHRI K. LAKKAPPA: I am coming to the question. This is about the Sydney bomb incident during the Commonwealth Heads of State meeting. This has come to light then. There is an organised attempt by the Ananda Marg. This Government for the last one year has not taken any step to urge upon the international bodies and the international organisations to provide security and to unearth such things.

MR. SPEAKER: Please come to the question. You have taken more than ten minutes.

SHRI K. LAKKAPPA: An organised attempt has been made by the Ananda Marg. Our Foreign Minister Mr. Vajpayee has not taken any steps to unearth such activities and to take steps to urge upon the international bodies and organisations. Have you made any attempt in this regard? Have you appealed to the international bodies and organisations to provide security to our people in view of these things. Will the Government consider the question with organisations affiliated inside or outside, in consultation with your Anandamurti of the Home Ministry? I want to know what steps the Government is going to take in the matter.

SHRI ATAL BIHARI VAJPAYEE: I don't know whether the date on which I assumed office was auspicious or inauspicious. But I do know that election dates were announced after consulting astrologers! Sir, so far as the question of taking action against those who are indulging in terrorist activities abroad against the property of our High Commission and against our personnel is concerned, it is the responsibility of the host Government to take action. In certain cases, action has been taken. There was an attack on Col. Iqbal Singh, India's Military Attache in Canberra and the accused has been arrested and is under trial.

Then, two persons have been arrested for attacking Mr. Ahluwalia, the Assistant in our High Commission in London and those arrests took place after combined operations of Indian and British Police. They are under judicial custody and they are being charge-sheeted. In the third

case in which Mr. Koteswar, Assistant Director, I.S.M. was attacked in Washington, the case is under investigation. Efforts are being made by Government of the United States of America to trace the accused. (*Interruptions*)

SHRI K. LAKKAPPA: \*\*

MR. SPEAKER: What is the use of this running commentary? Don't record.

SHRI ATAL BIHARI VAJPAYEE: Sir, our security agencies are acting in close cooperation with the agencies of the countries where the incidents have taken place. Even the help of INTERPOL has been sought and the help is forthcoming.

Sir, instead of praising the Indian personnel working abroad for their high morale, we are seeing a spectacle. (*Interruptions*) I know their life is in danger and in spite of these dangers, they are doing their duty to the country. There is not a word of encouragement.

SHRI K. LAKKAPPA: What encouragement—we are concerned.

MR. SPEAKER: Mr. Lakkappa, it is not correct. It is not only you who are concerned but the entire House is also concerned.

SHRI K. LAKKAPPA: \*\*

MR. SPEAKER: Don't record.

SHRI ATAL BIHARI VAJPAYEE: At present, I am prepared to give some latitude to Mr. Lakkappa.

MR. SPEAKER: There is a limit for the latitude.

SHRI ATAL BIHARI VAJPAYEE: Even Mr. Lakkappa has got some limits.

SHRI K. LAKKAPPA: You take the consent.

MR. SPEAKER: Not consent in this way. (*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: Sir, I am not yielding to him. Government is naturally concerned and we have initiated action at our level but the House has to appreciate that these incidents are taking place abroad and, unless the host Government—some of the Governments are taking action and a few persons have already been arrested and they have made confessions and they are taking action, we have sought the help of the Interpol which is an international agencies... (*Interruptions*).

SHRI K. LAKKAPPA: How many?

SHRI ATAL BIHARI VAJPAYEE: What do you mean by 'how many'?

SHRI K. LAKKAPPA: \*\*

MR. SPEAKER: Don't record. You are entitled to put your question. Don't make running commentaries.

SHRI ATAL BIHARI VAJPAYEE: Mr. Lakkappa is entitled to everything but the Minister is not entitled to have his say.

Sir, I would like to assure the House that Government is vigilant... (*Interruptions*)

SHRI K. LAKKAPPA: \*\*

MR. SPEAKER: Don't record. Every minute he gets up and puts a question.

SHRI ATAL BIHARI VAJPAYEE: It is for you to control.

MR. SPEAKER: The only way to control him is not to record.

SHRI ATAL BIHARI VAJPAYEE: In selected Missions, we have already increased the number of security guards and even in this case which took place in Canberra, the police was there and they immediately came and they did not allow the time device to explode. We are naturally worried and we are taking adequate steps and we hope that in co-operation with the foreign Government, particularly the Government of those countries where these acts are taking place, we will be in a position to control these acts and those who are guilty will be brought to book.

MR. SPEAKER: One question you have not answered. What is your proposal? Are you banning Anand Marg?

SHRI ATAL BIHARI VAJPAYEE: Anand Marg was banned. But the ban was removed by the former Government.

SHRI K. LAKKAPPA: I am asking what your Government is going to do?

SHRI ATAL BIHARI VAJPAYEE: Now the question of ban is to be considered by the Home Ministry. As Foreign Minister I am not in a position to make any commitment either way.

**SHRI JANARDHANA POOJARY** (Mangalore): It is a serious issue on which we are having deliberations. The entire country is concerned about this. As you know, since about eight months, we are having series of incidents in the Institutions which are connected to the Indian High Commission in Australia. As you know, there was a fire in the office attached to Indian High Commission in Australia and that fire caused a loss to the tune of 25,000 US\$. Immediately thereafter, there was the abduction of our military attache and his wife at the knife point from their house. Apart from this there were other incidents also in our institutions. Further these institutions were subjected to demonstrations. I may further submit that, as our learned External Affairs Minister has stated, our officials in these institutions and embassies have faced these incidents courageously. Is it not our duty to protect these officials who are connected with the Indian High Commissions when their lives are in danger, when their properties are in danger? Is it not our concern to look after their interests, is it not the duty of the nation, of this House and of our Government to look after their interests? That is why, I say that it is a great set back to the performance of our External Affairs Minister and I can charge the Government of India today that they have failed in giving protection not only to the people of our country but also to the officials who are working for our country in the foreign countries. I would like to know whether we are having any deliberations and whether we are in a position to hold any discussions with the foreign countries so that we can give some protection to these people who are serving our country in the foreign countries. Apart from this, there is wide-spread violence here.

**MR. SPEAKER:** That has nothing to do with it.

**SHRI JANARDHANA POOJARY:** We cannot brush aside the incidents that have occurred in this country. There were sabotages. You know about the rail accidents.....

**MR. SPEAKER:** He has nothing to do with that. He will not be able to answer.

**SHRI JANARDHANA POOJARY:** I will come to the point.

Now, foreign people are committing crimes against our officials in foreign countries. Is it not the duty of our Government to find out the reasons, to find out the motives for this? Unless there is a link in this country, why these foreign

people are committing crimes against our officials? I want to know whether the Government is able to find out whether there is any connecting link is in this country in view of the fact that there are a number of violent incidents in this country. Also there were rail accidents and these accidents were due to sabotage. Further I cannot brush aside the Air-India accident killing 213 innocent people. An attempt is also made in foreign countries to kill the innocent officials of our country. That is why I would like to know whether our Government of India is holding a conference of the representatives of all the nations to discuss and have deliberations in order to give protection not only to the officials of our country, but to the officials of all the other countries.

**SHRI ATAL BIHARI VAJPAYEE:** Mr. Speaker, I would like to assure the House that whatever is possible at this end is being done. As I stated earlier, security guards from India have been provided in such selected missions and wherever the situation warranted it, the strength of the guards has been increased. Additional funds are being provided for improvements in physical security measures in a number of places. All Indian missions and posts abroad have been advised firstly, to observe and intensify security measures for which instructions are already available with them and secondly, to keep close liaison with the local security agencies through the Foreign Offices.

I would like to inform the House that some of those who have been arrested for attack on our personnel have made confessions and they have said that they are indulging in these activities because they would like Anandamurti to be released.

**SHRI VASANT SATHE (Akola):** You agree to that.

**SHRI ATAL BIHARI VAJPAYEE:** There is no question of agreeing or not agreeing.

**MR. SPEAKER:** You need not answer those questions which come from other quarters.

**SHRI ATAL BIHARI VAJPAYEE:** Recently, on the 17th February 1978, three Anand Margis were arrested at Bangkok for possessing explosives. One Anand Margi, Nyall Anthony Kidd who comes from Ireland, was arrested and is being prosecuted in London. But so far as the bomb explosion in Sydney is concerned, or the recent incident in Canberra is concerned, the Australian police or the governmental agencies have not reached any conclusion so far. The moment they arrive at a decision, they will

inform us and I will come to the House and take the House into confidence. But I would like the House to appreciate, and I would like to really have an exchange of views on what hon. Members expect from the Government to do in Australia or in Philippines or in Switzerland except (i) strengthening our own security arrangements and (ii) impressing upon the host governments to take stern action where action is warranted, and that is being done. I have already informed the House that Interpol has been contacted and their co-operation is forthcoming, but still incidents persist and we have to take some additional measures if the situation so warrants.

**SHRI JANARDHANA POOJARY:** He has not answered whether he is holding any conference.

**MR. SPEAKER:** What about the holding of conference about criminal cases?

**SHRI ATAL BIHARI VAJPAYEE:** There is no proposal to hold any new Conference on terrorism. The United Nations is already seized of the matter. And the question is being discussed in depth; and India is a party to that Conference; and we are making our own suggestions.

**SHRI HARI VISHNU KAMATH** (Hoshangabad): Since last October, it has been a distressing, if not a frightful tally: first Los Angeles in the United States; then Washington; then London, then these two i.e., in Sydney and Canberra—almost one every month. I raised a question in the House on the 2nd March. And that question, the ballot not having favoured me, was relegated to the unstarred list; but the Minister gave a very detailed answer. My question was with regard to the threatening letters received by our Missions abroad from the Universal Proutist Revolutionary Federation, which is regarded as the political wing or arm of Anand Marg. I am not sure whether there are any proofs of that; but this Federation is regarded as the international political wing or arm of the Anand Marg. I wanted to know whether copies of a threatening letter or document addressed to the Prime Minister by the Universal Proutist Revolutionary Federation, North American Command, was received by many of our Embassies and Missions abroad in November and/or December last. This question was asked on the 2nd March. I also wanted to know the names of the countries in which such Embassies and/or Missions are situated; whether a copy of the said letter or document will be laid on the Table; and if not, the reasons therefor. The Minister was good enough to give copies of the letters—he did not lay them on the Table—in

the answer itself. He gave four letters received by our embassies or missions abroad from this Universal Proutist Revolutionary Federation. "Prout" is also the political organ or journal of the Anand Marg in India. It is a weekly—or fortnightly, I am not sure. One of the letters received by our embassy in USA is very ferocious and venomous. And it bears reading. It is very brief. By your leave, I crave the indulgence of the House to read it. It was received by the Embassy of India, Washington on the 7th December 1977:

"Prime Minister Morarji Desai, the Universal Proutists Revolutionary Federation demands the immediate and unconditional release of political prisoner P. R. Sarkar. The attempted assassinations of an Air India employee in Los Angeles and an Indian Embassy official in Washington DC should convince you that we will not stop until our objective is achieved. We will escalate our US operations to execute many more Government representatives and countrymen...."

It means "Your countrymen."

"Their homes will be burnt while they sleep at night. Their wives and daughters will be abducted, raped and held until a ransom is received for their release. We will not stop these acts of violence until Shri P. R. Sarkar is released."

We have warned you Mr. Desai. Act now. Their blood is on your hands. UPRF, US Division, North American Command."

In spite of these threats, the sense of duty and the spirit of dedication shown by the staff in our embassies and missions abroad is very commendable; and the Minister has rightly emphasized that. May I ask whether the Anand Marg leaders in India, some of them, have repudiated these letters sent by the UPRF to the embassies and missions abroad—addressed to the Prime Minister here and copies sent to our missions and embassies abroad?

I find from this that they have also sent copies of it to the *Times of India* and *Hindustan Times*.

**MR. SPEAKER :** These are public knowledge.

**SHRI HARI VISHNU KAMATH :** So I am not going to read any more letters. This is the only letter I have read. The Minister answering my question on that day, on the 2nd March, also said :

[Shri Hari Vishnu Kamath]

"The investigations are continuing. The letters of threat were handed over to the local security authorities for investigation by them."

—that means: in those countries—

"The names of known Anand Margi activists have also been made available to them. Any other assistance required is rendered to the extent possible."

May I ask in this context whether it is a fact that the Ananda Marg leaders in India, some of them, have repudiated the letters of threat that have been issued by the UPRF, by saying that they have nothing to do with those letters issued by the UPRF, which is regarded as the international political wing of the Ananda Marg, and whether the Anand Margis in India have condemned the violent activities, and whether *per contra* the Government has got reasons to believe that the Ananda Margis in India are implicated, or are suspected of....

SHRI VAYALAR RAVI (Chirayinkil) : This kind of statement is very unfortunate. You are trying to justify

SHRI HARI VISHNU KAMATH : I am not.

SHRI VAYALAR RAVI : You are doing it.

MR. SPEAKER : In the Calling Attention why don't you put a question?

SHRI VAYALAR RAVI : You are defending the Anand Marg.

SHRI HARI VISHNU KAMATH : I am not defending it.

SHRI VAYALAR RAVI : You are defending it. It is very unfortunate....  
(Interruptions) Our people are being killed and you are defending them. I am very sorry, you are doing it.

SHRI HARI VISHNU KAMATH : He has not followed the question.

SHRI VAYALAR RAVI : We followed it very well.

SHRI HARI VISHNU KAMATH : I want to know whether the Government has reason to believe this—I do not know myself whether this is true—and if true, what action has been taken on this? There is an appeal pending. Shri P. R. Sarkar has filed an appeal in the High

Court. That question also was raised by me in the last session, last year.

MR. SPEAKER : What has that to do with this?

SHRI HARI VISHNU KAMATH : I want to know whether the appeal filed by Shri P. R. Sarkar, since these fellows are asking for the release of Sarkar—we do not defend that—....

MR. SPEAKER : What is your question now?

SHRI HARI VISHNU KAMATH : My question is plain, whether Government has got any further information from these countries—because it was a month ago that Government got a communication from those countries where these incidents have taken place—about the progress of investigations, because the answer, given by Shri Vajpayee was that the letters have been handed over to them, and the Ananda Margi activists....

MR. SPEAKER : This is not a Calling Attention but calling everything into question.

SHRI HARI VISHNU KAMATH : I want to know what progress has been registered with regard to these investigations in foreign countries and in India.

MR. SPEAKER : Mr. Kamath, you have taken quite some time. Please come to the question.

SHRI HARI VISHNU KAMATH : I want to know whether any communication has been received since then and whether these letters have been sent also to other Embassies and Missions abroad, not merely in the United States and what action Government propose to take with regard to the activities of these Anand Margis in India, if it is suspected of violent activities, on the same lines as their international political wing abroad, because if they are linked up, then action should be taken in India also against Anand Margis. What action is being taken?

13 hrs.

SHRI ATAL BIHARI VAJPAYEE : I would like to confirm that a number of our officers abroad have received letters threatening bodily harm to them. The following are the stations where such threats have been received: London, Sydney, New York, San Francisco, Stockholm, Helsinki, Manila, Kuala Lumpur, Islamabad, Canberra, Khatmandu, Washington, Paris, Copenhagen, Ottawa, Hong Kong, Kabul and Port of Spain. I have already given information to this House in response to a question tabled by the hon. Members.

I would also like to confirm that these letters of threat have emanated mainly from an organisation which calls itself the Universal Proutist Revolutionary Federation. In one case, in the case of Copenhagen, the letter was signed by an organisation calling itself the Universal Army. In all the cases the letters call for the immediate and unconditional release of Shri P. R. Sarkar who is undergoing a prison sentence following conviction on charges of murder. He has gone in appeal, but that appeal has not been heard.

We have received some additional information from the Government of the United Kingdom. According to that information, one person named Kidd, who is an Irish Anand Margi....

MR. SPEAKER: You have mentioned that in your answer.

SHRI ATAL BIHARI VAJPAYEE: He had made a confession saying that the threatening letters have originated from the London Anand Marg office.

So far as the United States of America is concerned, the format of the letter is different from what has been received in the United Kingdom, but the Federal Bureau of Investigation is going into the whole matter, and we expect to hear from them very soon.

The office-bearers of the Anand Marg have denied any connection either with the Universal Army or with the Universal Proutist Federation, but Government is not prepared to accept that denial, and we are making enquiries and we hope that the truth will be found out.

I have replied to the question put by my hon. friend. (Interruptions)

The matter is in a court of law. An appeal has been filed. Government has no intention of interfering in the process of law, and we have decided not to be cowed down by such threats or acts of terrorism.

SHRI HARI VISHNU KAMATH: I thank him for the answer. I asked if a link is established between the Anand Marg and UPRF, will that link provoke the Government to take action against the Anand Marg also in India?

SHRI ATAL BIHARI VAJPAYEE: Investigations are being made. It will not be in the public interest to disclose more than that.

श्री श्याम सुन्दर लाल (बयाना): अध्यक्ष महोदय, मैं आप के माध्यम से

सरकार से पूछना चाहूंगा कि ये जोष टनाए घट रही हैं उन के बारे में पहले भी कई बार सदन में कहा गया है कि इस की हम जांच करा रहे हैं। अभी जो घटना घटी है 25 तारीख को उस से देश में ही नहीं बल्कि सारी दुनियां में जहां पर भी हमारे लोग हैं वहां उन सब में एक बहुत बड़ी बेचैनी है और हिन्दुस्तान के जो लोग हैं उनमें भी असुरक्षा की भावना पैदा हो रही है। मैं समझता हूं हम लोगों ने समय रहते इसके लिए अगर कोई ठोस कार्यवाही नहीं की तो आज शाखों पर चोट हो रही है कहीं ऐसा न हो कि कल जड़ पर चोट हो और जिस पेड़ के नीचे हम बैठे हैं वह पेड़ ही गिर जाये। अगर समय रहते इसके लिए कोई ठोस काम नहीं किया गया, हम आनन्दमार्ग के पीछे लगे रहें या किसी और के पीछे लगे रहें उसके बजाये इसकी अस्तित्व में जाकर कि इसके पीछे कौन है उसका ठीक तरह से पता लगाकर उसके खिलाफ ठोस कार्यवाही करने की जरूरत है। हम लोग सिर्फ जांच करवा रहे हैं, उससे कोई तसल्ली वाली बात नहीं होती है। इसके लिए एक ठोस एजेंसी का निर्माण किया जाये और उस एजेंसी का काम सिर्फ यह हो कि देश में और विदेशों में जहां जहां भी इस किस्म की एजेंसियां कार्य कर रही हैं उनकी पूरी तरह से जांच करवा कर जो संगठन इसमें इन्वाल्व पाये जाते हैं उनके खिलाफ ठोस कदम उठाये जायें। समय रहते अगर हमने सीरियसली इस मामले को नहीं लिया तो मैं बड़े अदब और तहजीब से आपके माध्यम से सदन को बताना चाहता हूं कि कहीं ऐसा न हो कि हम लोग किसी बहुत बड़ी साजिश के शिकार हो जायें और उसकी गिरफ्त में हम सभी आ जायें। मेरी सरकार से प्रार्थना है कि वह इस



[श्री श्याम सुन्दर लाल]

मसले को बहुत लाइटली न ले वल्कि जहां तक हो सके सीरियसली लेकर इस पर तुरन्त इमीडिएट ऐक्शन होना चाहिए और तुरन्त कोई न कोई एजेंसी कायम होनी चाहिए और ठोस इमीडिएट कदम उठाये जाने चाहिए।

**श्री अटल बिहारी वाजपेयी :** अध्यक्ष महोदय, मैं माननीय सदस्य को विश्वास दिलाना चाहूंगा कि हम इस मामले को हलके तौर पर नहीं ले रहे हैं। यह बड़ा गम्भीर मामला है और इस सम्बन्ध में जो भी आवश्यक और प्रभावी कार्यवाही होनी चाहिए वह हम कर रहे हैं लेकिन बार बार ठोस शब्द दोहराने से किसी बात में ठोसपन नहीं आता है। हमें अन्तर करना चाहिए कि भारत में जो कार्यवाही हम कर सकते हैं वह कार्यवाही विदेशों में करना हमारे लिए सम्भव नहीं है। विदेशों में कोई भी कदम उठाने में विदेशी सरकार को सहायता से, उनके माध्यम से हमको आगे बढ़ना पड़ेगा। यह धारणा पैदा होना भी ठीक नहीं है कि विदेशी सरकारें हमें सहयोग नहीं दे रही हैं, वे सहयोग दे रही हैं और उनके सहयोग से कुछ लोग पकड़े गए हैं, उन्होंने कुछ बयान भी दिए हैं और हम आगे जांच कर रहे हैं। कोई नयी एजेंसी कायम करने की आवश्यकता नहीं है। एजेंसियां बहुत हैं, वे अपने काम में लगी हुई हैं। उन्हें और थोड़ा सक्रिय बनाकर तुरन्त किसी नतीजे पर पहुंचे, इसके लिए हम प्रयत्नशील हैं।

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FIFTEENTH REPORT

**SHRI NIRMAL CHANDRA JAIN (Seoni) :** I beg to present the Fifteenth Report of the Committee on Private Members' Bills and Resolutions.

MR. SPEAKER : Now we come to 377 statements.

13.10 hrs.

#### MATTERS UNDER RULE 377

##### (1) REPORTED ACCUMULATION OF MOLASSES IN KHANDSARI FACTORIES IN GUJARAT

**श्री धर्म सिंह भाई पटेल (पोरबन्दर) :** अध्यक्ष महोदय, लोक सभा के नियम 377 के अन्तर्गत में लोक-महत्व के निम्नलिखित विषय—"मोलेसेज"—के बारे में एक संक्षिप्त वक्तव्य देना चाहता हूं।

खांडसारी फैक्ट्रियों में खांडसारी बनाने के बाद जो मोलेसेज वहां जमा हो जाती है, उस के बारे में गुजरात सरकार की नई नीति से गुजरात के सौराष्ट्र प्रदेश के धोराजी, उपलेटा, जाम कंडोरणा, बंधली, मांगरोल, जाम जोधपुर, जैतपुर, आदि तालुकों की 40 खांडसारी फैक्ट्रियों में मोलासिज का बहुत ज्यादा स्टॉक जमा हो गया है, क्योंकि खांडसारी बनाने के बाद उस में से 60 प्रतिशत मोलासिज निकलता है। व्यापारी को मोलासिज में से बने हुए डार्ड-किलो गुड़ पशु-आहार के लिये बेचने का नियम गुजरात सरकार ने बनाया है। इस से खांडसारी वाले छोटे उद्योगों को बहुत परेशानी हो रही है।

गुजरात खांडसारी मैन्युफैक्चरर्स एसोसियेशन, उपलेटा, ने दिनांक 1-3-1978 को गुजरात के मुख्य मंत्री जी, उद्योग मंत्री जी, नशाबन्दी मंत्री जी, कृषि मंत्री जी, सहकार मंत्री जी और केन्द्रीय कृषि मंत्री जी को आवेदन-पत्र भेज कर मांग की है कि खांडसारी बनाने के बाद बची हुई मोलेसिज में से गुड़ बना कर 20 डब्बे या 500 किलोग्राम गुड़ बेचने की होलसेल